

Board, the High Court observed that rules to regulate the award of major contracts had not been framed by the Board and that it would be necessary to frame such rules;

(b) the action taken on this observation of the High Court; and

(c) if no action has been taken so far, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). The Kerala State Electricity Board has reported that a case (O.P.] 3321/64) was filed in the High Court of Kerala by a Contractor questioning the Board's order of awarding a contract for transporting cement from Theni Railway Station to Departmental Store at Pamba and Anathode. The Petitioner also requested that a 'writ of mandamus' might be issued directing the Board to frame regulations under section 79(g) of the Electricity (Supply) Act. The High Court after hearing the arguments of both sides and perusing the records, dismissed the case. There was no mandatory direction to frame rules but in course of the judgement, there was a suggestion that there should be rules on the subject for the guidance of the Board and that the Board may frame rules on that subject.

The Board is now taking steps to frame a comprehensive set of regulations under section 79 of the Electricity (Supply) Act, 1948.

Kerala State Electricity Board

3671. Shri A. V. Raghavan: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Kerala or the Kerala Electricity Board has framed rules or passed orders or resolutions regarding the conduct of business of the Board and the powers of the Chairman, the account's member and Secretary of the Board;

(b) whether such rules, orders, regulations or resolutions will be laid on the Table; and

(c) if the rules as referred to in (b) above have not yet been framed, how the authorities referred to in part (a) above are functioning at present.

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes.

(b) Copies of the Kerala State Electricity Board Rules, 1957 made by the Government of Kerala, the Kerala State Electricity Board (Meetings) Regulations, 1957 and the Resolutions passed by the Board containing the devolution of powers of the Chairman, Accounts Member and the Secretary of the Board are being placed in the Parliament Library.

(c) Does not arise.

Land Reforms in Kerala

3672. Shri A. V. Raghavan: Will the Minister of Planning and Social Welfare be pleased to state:

(a) the steps taken by the Government of Kerala to carry out land reforms as envisaged by the Planning Commission;

(b) the steps taken to implement the Kerala Land Reforms Act in full;

(c) the reasons for the delay in implementing the Act in full; and

(d) whether any target date has been fixed to bring the entire Act in force?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) to (d). The steps taken by the Government of Kerala to carry out land reforms are indicated below:

Abolition of Intermediaries:

Legislation has been enacted for the abolition of Edavagai Estates and Pattazhi Devaswom and Jenmi tenures. The law for the abolition on Edavagai Estates has been fully implemented. Additional staff has been appointed to expedite the abolition of Jenmi tenure. The law relating to Pattazhi Devaswom lands has been amended to facilitate implementation and it is

expected that the work will be completed in about a year.

Legislation for abolition of Sreepadam and Sreepandaravagai lands is under consideration.

Tenancy Reforms:

The Kerala Land Reforms Act, 1963 includes provisions for the regulation of rent, fixity of tenure and ownership for tenants. Over 68,000 applications have been filed for fixation of fair rent upto September, 1965 out of which about 48,000 applications have been disposed of by Land Tribunals. To expedite disposal, changes have been made in respect of the jurisdiction of some of the Land Tribunals.

Fixity of tenure is subject to a limited right of resumption for personal cultivation. Applications for resumption were to be made within one year of the commencement of the Act, i.e. before 1st April, 1965. Only 9,000 applications for resumption were received out of which 961 applications were disposed of, resumption being permitted only in 159 cases, generally to small holders in respect of part of their holdings.

930 applications for voluntary purchase of ownership were received upto end of September, 1965, out of them 150 were disposed of.

The provision for *suo motu* transfer of ownership to tenants in respect of non-resumable areas will be enforced when the work relating to fixation of fair rent and determination of non-resumable areas has been largely completed.

Ceiling on Land Holdings:

The provisions for preventing transfers which would affect surplus lands above ceilings have been brought into force. Enforcement of other provisions relating to ceiling is under the consideration of the State Government.

Irrigation Target from Rajasthan Canal Scheme

3673. Shri Tan Singh: Will the Minister of Irrigation and Power be pleased to state:

(a) the target of irrigation from Rajasthan Canal Scheme fixed for the years 1965-66;

(b) the reasons due to which the targets remained unfulfilled; and

(c) the steps taken to avoid the re-currence of such causes?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). The original target of irrigation from the Rajasthan Canal Project for the year 1965-66 was 1.29 lakh acres, which was later reduced to 80,000 acres on account of shortage of funds for this Project. Every effort is being made to assure adequate funds for this Project.

रिजर्व बैंक में करेंसी नोटों का जलाया जाना

3674. श्री हुकम चन्द कछवाय :
श्री बड़े :

क्या बिल मन्त्री यह बताने की कृपा करेंगे कि :

(क) रिजर्व बैंक ग्राफ इण्डिया प्रतिदिन कितने ऐसे करेंसी नोटों को जलाता है, जो चलने के बाद उस बैंक को लौटा दिये जाते हैं ; और.

(ख) गत तीन वर्षों में कुल कितने ऐसे नोट जलाये गये ?

बिल मंत्री (श्री शशीन्द्र चौधरी) :

(क) और (ख). पिछले बारह महीनों के आंकड़ों के अनुसार, हर रोज़ औसतन 43,96,470 नोट नष्ट करने के लिए रद्द किये जाते हैं। हर रोज़ जलाये जाने वाले नोटों और पिछले तीन वर्षों में जलाये गये नोटों की संख्या के सम्बन्ध में सूचना तत्काल उपलब्ध नहीं है। यह सूचना इकट्ठी की जा रही है।